

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22.09.2020 AT 10.30 AM. THROUGH VIDEO CONFERENCING:

PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL  
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : IBA/158/2020  
NAME OF THE PETITIONER(S) : NARENDRA.M  
NAME OF THE RESPONDENT(S) : TAURUS HIDES PVT LTD  
UNDER SECTION : SEC 9 RULE 6 OF IBC

S.No.	Name (in Capital)	Represented by	Signature
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**ORDER**

Learned Counsel for the Petitioner Mr. N. Elango, Advocate is present through video conferencing mode. It is represented by Learned Counsel for the Petitioner that as against the Corporate Debtor viz., M/s. Taurus Hides Pvt. Ltd., the CIRP has been initiated in CP/1287/IB/2018 vide order dated 20.01.2020 by the 1<sup>st</sup> Bench of Chennai NCLT and that an IRP had also been appointed being one Mr. Raguram having Registration No.IBBI/IPA-003/IB-00072/2017-18/10582.

Taking into consideration the said representation, since CIRP has already been initiated against the Corporate Debtor, the Petitioner / Operational Creditor is directed to file its claim before the IRP appointed by this Tribunal and the IRP shall accept the claim subject to applying necessary provisions of Law in this regard.

With the above direction, this Application stands **closed** with the liberty being given to approach this Tribunal to the Petitioner in case the order passed in CP/1287/2018 is set aside by any of the Appellate Authorities.

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)